

be shared between the Central and the 11 State Governments concerned on the basis agreed upon:—

For 1953-54 (in Rupees)

Name of State	Centre's share	State's share
Bhopal	67,500	12,500
Bihar	10,93,750	1,97,917
Bombay	14,00,000	3,33,333
Hyderabad	6,75,000	1,25,000
Manipur	22,000	Nil
Punjab	5,40,000	1,00,000
Pepsu	1,89,000	58,333
Rajasthan	3,60,000	66,667
Saurashtra	1,00,001	16,666
Vindhya Pradesh	87,250	15,750
West Bengal	14,96,875	1,65,625

OUTPUT OF BERYL FROM RAJASTHAN

57. SHRI SARDAR SINGH: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) the price paid by the Government of India for the Beryl produced in Rajasthan; and

(b) whether it is a fact that Government are selling Beryl at nearly Rs. 2,000 a ton?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD) : (a) A copy of the schedule of prices is laid on the Table of the Council.

(b) No, Sir.

Copy of the schedule of prices paid by Government of India for Beryl produced in Rajasthan.

Beryl ore containing 10.0 per cent. or above of BeO is purchased by the Government of India in accordance with the following schedule of prices:—

	(Per ton)
For beryl ore with 10.0% BeO	Rs. 500
" " " " 10.5% BeO	" 525
" " " " 11.0% BeO	" 550
and so on.	

Besides the above prices, the Government of India have also decided to pay the following additional expenses:

1. A surcharge of Rs. 175 per ton on account of increased cost of mining. (This includes the cost of bags containing beryl.)
2. Freight charges on the transportation of beryl ore from the station of despatch to Bombay.
3. 75 per cent. advance payment is also made on the basis of 10 per cent. BeO content of a consignment as soon as it is received in Bombay.

STRENGTH OF JUDGES OF HIGH COURTS

58. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state (i) the sanctioned strength of Judges of each High Court and (ii) the present strength in each case?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU) : (i) and (ii). The sanctioned and the present strength of Judges of the various High Courts is as follows:—

Name of High Court	Sanctioned strength	Present strength (3s on 30-11-5a)
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Part A States

Allahabad High Court	22	18
Assam High Court	3	3
Bombay High Court	12	11
Calcutta High Court	20	20
Madras High Court	16	16
Nagpur High Court	10	9
Orissa High Court	4	4
Patna High Court	13	12
Punjab High Court	7	6

Part B States

Hyderabad High Court	11	9
Madhya Bharat High Court	6	6
Mysore High Court	5	5
Pepsu High Court	4	3
Rajasthan High Court	6	6
Saurashtra High Court	3	3
Travancore-Cochin High Court	8	6